

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 117  
(IB)-3185/(ND)2019**

**Under Section: 7 of IBC.**

**In the matter of:**

Punjab National Bank

**....Applicant**

Vs.

M/s World Wide Metals Pvt. Ltd

**....Respondent**

**Order delivered on 16.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Megh Apte, Adv.

Mr. Abishek Tebraj, Adv.

For the Respondent : Mr. Balvinder Ralhan, Adv.

**ORDER**

Learned counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within three days, reply within ten days, with copy in advance to the other side. Rejoinder be filed within five days thereafter, with copy in advance to the other side. Adjourned to 25.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

